

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S PASHUPATI DAIRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Pashupati Dairies Private Limited
2.	Date of incorporation of corporate debtor	30 th December, 2003
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15204DL2003PTC273781
5.	Address of the registered office and principal office (if any) of corporate debtor	F-82, 1st Floor, Shivaji Place Rajouri Garden, West Delhi, New Delhi, Delhi, India, 110027
6.	Insolvency commencement date in respect of corporate debtor	19 th May, 2025 (Order uploaded on NCLT portal on 21 st May, 2025)
7.	Estimated date of closure of insolvency resolution process	15 th November, 2025 (180 th day from the Insolvency Commencement date i.e 19 th May, 2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CMA Sandeep Goel Reg. No: IBBI/IPA-003/IP-N00073/2017-18/10583 AFA Valid upto : AA3/10583/01/300626/301302, Valid upto 30.06.2026.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	410, Pratap Bhawan, 5 Bahadur Shah Zafar Marg, Central Delhi 110002. Email: - cmasandeepgoel@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CMA SANDEEP GOEL- IRP STALWART RESOLUTION PROFESSIONAL LLP SD- 73, Pitampura, Delhi – 110034. Email: - cirp.pashupati@gmail.com
11.	Last date for submission of claims	02 nd June, 2025 (14 th day from the Insolvency Commencement Date i.e. 19 th May, 2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Forms under the IBBI (Insolvency Regulations Process for Corporate Persons) Regulations, 2016 at Download section on Weblink: www.ibbi.gov.in NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s PASHUPATI DAIRIES PRIVATE LIMITED on 19th May, 2025 (Order uploaded on NCLT portal on 21st May, 2025).

The creditors of M/s PASHUPATI DAIRIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 02nd June, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class "Real Estate Allottees" in Form CA. -NA-

Submission of false or misleading proofs of claim shall attract penalties.



CMA Sandeep Goel
Interim Resolution Professional
Registration No: - IBBI/IPA-003/IP-N00073/2017-18/10583
AFA No. AA3/10583/01/300626/301302, Valid upto 30.06.2026.

Date: - 22nd May, 2025
Place: -New Delhi

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
 Corporate Office: Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai 600032.
 Branch Office: 2nd Floor, JJ Tower, 59-Rajpur Road, Adjoining Ram Tirath Aashram, Opp. Sachivalaya Main Gate, Dehradun-248001.
 Branch Office: 21/1387, First Floor, Court Road, Opp. RG Palace, Saharanpur (UP) - 247001.
 Contact No: Mr. Varun Partap Vohra, Mob. No. 8477000713, 7696055552.

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
 E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
 Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower / Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical possession of which has been taken by the Authorized Officer of Cholamandalam Investment And Finance Company Limited the same shall be referred herein after as Cholamandalam Investment And Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.
 It is hereby informed to General public that we are going to conduct public E-Auction through website <https://chola-lap.procure247.com>

Account No. and Name of Borrower, Co-Borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the Property/Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (In Rs.)	E-Auction Date & Time, EMD Submission Last Date, Inspection Date
Loan No. X0HESRH0002835427, HE02SRH00000002561 Borrower and Co-Borrower : 1. HARI SEN SINGH S/O SH. RANJIT SINGH 2. KUSUM K W/O HARI SEN SINGH 3. PREM SINGH S/O SH. SHIV RAM SINGH R/O Village Dabki Junnardar, Bajoria Road, Saharanpur 247001 Uttar Pradesh. ALSO AT- H N Naya, Shivaji Marg, Police Station Gosaingang, Tehsil Mohanlalganj, District - Lucknow 226-501 4. PREM SINGH S/O SH. SHIV RAM SINGH ALSO AT- House No B-193, Gali No 5, Subhash Mohalla, North Ghonda, Yamuna Nagar, Seelampur, Shahdara North East Delhi 110053 5. M/S SINGH ENTERPRISES Through Its Prop (HARI SEN SINGH) Near Arbi Madarsa, Dabki Junnardarsaharanpur 247001 Uttar Pradesh	17/10/2022 Rs. 20,71,463/- as on 11/10/2022 With Further Interest and Charges Thereon	Private Plot No.17, Measuring 100 Sq. Yds. Or 83.61 Sq.mtrs, Comprised In Kharsa No. 274 & 332, Situated At Village Dabki Junnardar, Pargana, Tehsil And District Saharanpur, Registered As Per Sale Deed Bearing No. 9246 Dated 14/12/2015, Book No. 1 Volume 4893 Pages 133 To 160, Bounded As: East: Road 18 Ft. Wide, West: Property Of Others, North: Plot No. 16, South: Plot No. 18 Of Sh. Ashu and Smt. Nanda.	Rs. 32,50,000/- Rs. 3,25,000/- Rs. 50,000/-	27-06-2025 11:00 A.M. to 1:00 P.M. 26-06-2025 10:00 A.M. to 5:00 P.M. As Per Appointment

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
 1. All Interested participants / bidders are requested to visit the website <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/news/auCTION-notices>.
 2. For details, help, procedure and online training on e-auction, prospective bidders may contact Mr. Muhammed Rahees - 8124000030 / 6374845616, Email id: CholaAuctionLAP@chola.murugappa.com. For eAuction training alone, contact M/s. Procure247; Vasu Patel - 9510974587
 3. For further details on terms and conditions please visit <https://chola-lap.procure247.com/> & <https://cholamandalam.com/news/auCTION-notices> to take part in e-auction.
 Date : 22-05-2025, Place: Saharanpur/ Delhi/ Lucknow
 M/S Cholamandalam Investment and Finance Company Limited

TRANSCHEM LIMITED
 REGD OFFICE: 304, Ganatra Estate, Pokhram Road No.1, Khopat, Thane(W) - 400 601., CIN:L24100MH1976PLC019327, Tel: 022-2547 7077 Fax: 022-2547 8601
 Website: www.transchem.net Email: secretary@transchem.net
 Statement of Audited Financial Results for the Quarter and Year Ended 31st March 2025 (₹. in Lakhs, unless otherwise stated)

Sr No.	PARTICULARS	Quarter Ended			Year Ended	
		31st March 2025 (Audited)	31st December 2024 (Unaudited)	31st March 2024 (Audited)	31st March 2025 (Audited)	31st March 2024 (Audited)
1	Total Income (Net)	398.61	239.96	257.30	1,116.29	780.70
2	Net Profit / (Loss) for the period/year (before tax and exceptional items)	107.82	185.45	170.78	706.29	565.30
3	Net Profit / (Loss) for the period/year (after tax and exceptional items)	107.82	185.45	170.78	706.29	565.30
4	Net Profit / (Loss) for the period/year (after tax and exceptional items)	72.98	138.94	125.39	522.59	420.34
5	Total Comprehensive Income for the period/year (Comprising profit for the period after tax and other comprehensive income/loss) after tax	67.80	133.66	382.37	366.94	980.38
6	Paid up Equity Share Capital (Face value ₹10/- per share)	1,224.00	1,224.00	1,224.00	1,224.00	1,224.00
7	Other Equity (as per last audited balance sheet)	-	-	-	6,707.54	6,340.60
8	Earning per share (EPS) Face Value of ₹10/- each (not annualised for the quarters)	-	-	-	-	-
	(i) Basic EPS (in ₹)	0.60	1.13	1.02	4.27	3.43
	(ii) Diluted EPS (in ₹)	0.60	1.13	1.02	4.27	3.43

Note:
 1) The Audited Financial Results of Transchem Limited (the Company) for the quarter and year ended 31st March 2025 have been reviewed by the Audit Committee and subsequently approved and taken on record by the Board of Directors in their respective meetings held on 20th May 2025.
 2) The above is an extract of the detailed format of Financial Results for the quarter and year ended 31st March 2025, filed with the stock exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter and year ended 31st March 2025 are available on Stock Exchange website viz. www.bseindia.com and Company's website www.transchem.net.
 3) The Audited Financial Results of the Company have been prepared in accordance with the recognition and measurement principles laid down in the applicable Indian Accounting Standards ("Ind-AS") as prescribed under section 133 of the Companies Act 2013, as amended, read with relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, as amended.
 4) The figures for the quarter ended 31st March 2025 and 31st March 2024 mentioned in the above financial results are the balancing figures between the audited figures for the whole financial year(s) and the reviewed figures published up to the third quarter of the said financial years.
 5) The previous periods/year's numbers have been regrouped/ rearranged wherever necessary to confirm the current period/year's presentation.

Place: Thane
 Date : 20th May 2025

For Transchem Limited
 Sd/-
 Mahesh Suresh Rana
 Whole Time Director
 DIN: 08296631

COLGATE-PALMOLIVE (INDIA) LIMITED
 CIN: L24200MH1937PLC002700
 Registered Office: Colgate Research Centre, Main Street, Hiranandani Gardens, Powai, Mumbai 400 076
 Email Id: investors_grievance@colpal.com Website: www.colgatepalmolive.co.in
 Tel: +91 (22) 6709 5050

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

Particulars	Quarter Ended March 31, 2025	Quarter Ended December 31, 2024	Quarter Ended March 31, 2024	Year Ended March 31, 2025	Year Ended March 31, 2024
	(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)
1 Revenue from operations	1,46,251	1,46,184	1,49,001	6,04,017	5,68,043
2 Profit Before Exceptional Item and Tax	47,762	43,252	51,136	1,92,984	1,80,083
3 Profit Before Tax (After Exceptional Items)	47,762	43,252	51,136	1,92,984	1,78,133
4 Net Profit After Tax for the period	35,500	32,278	37,982	1,43,681	1,32,366
5 Total comprehensive income for the period	35,118	32,278	38,005	1,43,299	1,32,389
6 Paid-up Equity Share Capital (Face value: Re 1/- per share)	2,720	2,720	2,720	2,720	2,720
7 Reserve excluding Revaluation Reserve	-	-	-	1,63,727	1,84,716
8 Basic and Diluted Earnings per share (of Re 1/- each)	13.05	11.87	13.96	52.83	48.67

Notes:
 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the Company at <https://www.colgatepalmolive.co.in/> and on the websites of the Stock Exchanges where the shares of the Company are listed i.e. <https://www.bseindia.com/> and <https://www.nseindia.com/>.
 2. The Company has declared a Second Interim dividend of Rs. 27/- per share aggregating to Rs. 73,436 Lakhs on May 21, 2025 for FY 2024-25 which will be paid on and from June 16, 2025. The Board of Directors at its meeting held on October 24, 2024 had earlier declared the First Interim Dividend of Rs. 24/- per share aggregating to Rs. 65,277 Lakhs for the FY 2024-25 which was paid on and from November 21, 2024.

Colgate-Palmolive (India) Limited
 Prabha Narasimhan
 Managing Director and CEO
 DIN : 08822860

Mumbai
 May 21, 2025

PRINCE PIPES AND FITTINGS LIMITED
 PIPING SYSTEMS

Regd Off: Survey No. 132/11/1/3, Athal road, Village Athal, Narioli, Silvassa, Dadra Nagar Haveli - 396235
 Corp Off: 8th Floor, The Ruby, 29, Senapati Bapat Marg, (Tulsi Pipe Road), Dadar West, Mumbai 400028
 Tel No.: 022-6602 2222 | Fax No.: 022 6602 2220
 Email id.: investor@princepipes.com | Website: www.Princepipes.com
 CIN: L26932DN1987PLC005837

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND AUDITED FINANCIAL RESULTS FOR THE YEAR ENDED MARCH 31, 2025

Sr. No.	Particulars	Three months ended 31.03.2025 (Unaudited)	Three months ended 31.12.2024 (Unaudited)	Three months ended 31.03.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)	Year Ended 31.03.2024 (Audited)
		(Rs in million)	(Rs in million)	(Rs in million)	(Rs in million)	(Rs in million)
1	Revenue from Operations	7,196.54	5,777.24	7,401.29	25,239.16	25,687.48
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	299.36	(251.85)	723.24	588.47	2,258.41
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	299.36	(251.85)	723.24	588.47	2,437.68
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	241.78	(204.24)	546.48	431.36	1,824.97
5	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax))	243.30	(204.24)	582.60	430.93	1,804.40
6	Equity Share Capital (Face value of Rs 10/- each)	1,105.61	1,105.61	1,105.61	1,105.61	1,105.61
7	Reserves (excluding Revaluation Reserve) as shown in the Audited balance sheet of the previous year	-	-	-	14,658.79	14,338.42
8	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) - 1. Basic (excluding exceptional item) 2. Basic (including exceptional item) 3. Diluted (excluding exceptional item) 4. Diluted (including exceptional item)	2.19 2.19 2.19 2.19	(1.85) (1.85) (1.85) (1.85)	4.94 4.94 4.94 4.94	3.90 3.90 3.90 3.90	14.88 16.51 14.88 16.51

Notes:
 1. The above is an extract of the detailed format of the standalone for the quarter and year ended 31st March 2025, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone Financial Results for the quarter and year ended 31st March 2025 is available on the Stock Exchange website www.bseindia.com, www.nseindia.com and Company's website www.princepipes.com.
 2. The above results were reviewed by Audit Committee and approved by the Board of Directors at their respective meetings held on 21.05.2025 and have been audited by the Statutory Auditors of the Company.
 3. Figures for the quarter ended 31.03.2025 and 31.03.2024 represents the difference between the audited figures in respect to the full financial year and published figures of period ended 31.12.2024 (limited reviewed) and 31.12.2023 (limited reviewed).
 4. The legal matter between the Company, Ruby Mills Limited and Mindset Estates Private Limited (Developer) has been amicably resolved and the Corporate Office situated at, The Ruby, Dadar, Mumbai has now been registered in the name of the Company. Exceptional item for the year ended 31.03.2024 represents net gain of INR 179.23 million towards settlement of above matter and it is based on the valuation report obtained by the Company.
 5. The Board of Directors of the Company at its meeting held on 21.05.2025 have recommended a final dividend of Rs 0.50 per share of face value of Rs 10/- each for the year ended 31.03.2025 which is subject to shareholders approval in ensuing annual general meeting.
 6. The Company is primarily engaged in manufacturing and selling of Pipes, Fittings and allied products in India. It comprises of Pipes and Fittings, Bathroom sanitary and Faucet and allied products.
 7. The figures for the previous periods have been regrouped wherever necessary.

Date : May 21, 2025,
 Place : Mumbai

For and on behalf of Board
 Prince Pipes and Fittings Limited
 Sd/-
 Jayant Shamji Chhedha
 Chairman & Managing Director
 (DIN: 00132006)

NORTHERN RAILWAY
CORRIDGENDUM
 Ref: i) Tender Notice No. 04/2025-2026 dated 15.04.2025
 ii) Tender No. 15259019 due on 30.05.2025.
 01. In reference to above tender, the due date has been extended from 12.05.2025 to 30.05.2025.
 02. In reference to above tender, Specifications has been revised.
 All other terms & conditions remain unchanged.
 The Corrigendum has been published on website www.ireps.gov.in
 SMM/G 1494/2025
SERVING CUSTOMERS WITH A SMILE

HERO HOUSING FINANCE LIMITED
 Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
 Branch Office: A-6, Third Floor, Sector-4, Noida-201301.

CORRIDGENDUM
 This is in reference to the Auction Notice advertisement published in this newspaper on 14.05.2025 against the borrower Manoj Kumar, (Loan A/c no. HHFN010U22000026456) in which at the bottom correct Authorised officer's details is 'Shekhar Singh, Mob. - 9711522275, E-mail: shekhar.singh@herofin.com. Rest other detail will remain the same.
 Date: 22-May-2025
 Place: Delhi/NCR
 For Hero Housing Finance Ltd., Authorised officer
 *Shekhar Singh, Mob. - 9711522275,
 E-mail: shekhar.singh@herofin.com

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S PASHUPATI DAIRIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/s Pashupati Dairies Private Limited
2. Date of incorporation of corporate debtor	30th December, 2003
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15204DL2003PTC273781
5. Address of the registered office and principal office (if any) of corporate debtor	F-82, 1st Floor, Shivaji Place Rajouri Garden, West Delhi, New Delhi, Delhi, India, 110027
6. Insolvency commencement date in respect of corporate debtor	19th May, 2025 (Order uploaded on NCLT portal on 21st May, 2025)
7. Estimated date of closure of insolvency resolution process	15th November, 2025 (180th day from the Insolvency Commencement date i.e. 19th May, 2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	CMA Sandeep Goel Reg. No. IBI/PA-003/IP-N00073/2017-18/10583 AFA Valid upto : AA3/10583/01/300626/301302, Valid upto 30.06.2026
9. Address and e-mail of the interim resolution professional, as registered with the Board	410, Pratap Bhawan, 5 Bahadur Shah Zafar Marg, Central Delhi 110002. Email - cmsandeepgoel@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	CMA SANDEEP GOEL - IRP STALWART RESOLUTION PROFESSIONAL LLP SD- 73, Pitampura, Delhi - 110034. Email - crr.pashupati@gmail.com
11. Last date for submission of claims	02nd June, 2025 (14th day from the Insolvency Commencement Date i.e. 19th May, 2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Forms under the IBI (Insolvency Regulations) Process for Corporate Persons) Regulations, 2016 at Download section on Website: www.ibbi.gov.in NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s PASHUPATI DAIRIES PRIVATE LIMITED on 19th May, 2025 (Order uploaded on NCLT portal on 21st May 2025).
 The creditors of M/s PASHUPATI DAIRIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 02nd June, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class "Real Estate Allottees" in Form CA. -NA- Submission of false or misleading proofs of claim shall attract penalties.
 CMA Sandeep Goel
 Interim Resolution Professional
 Date: 22.05.2025
 Place: New Delhi
 Registration No. - IBI/PA-003/IP-N00073/2017-18/10583
 AFA No. AA3/10583/01/300626/301302, Valid upto 30.06.2026

RELIGARE ENTERPRISES LIMITED
 CIN: L74899DL1984PLC146935
 Regd. Office : 1407, 14th Floor, Chiranjiv Tower, 43 , Nehru Place , New Delhi - 110019

Statement of Standalone and Consolidated Audited Financial Results for the Quarter and Year Ended March 31, 2025

Particulars	(Rs. in Lakhs, unless otherwise stated)									
	Standalone					Consolidated				
	Quarter Ended		Year Ended			Quarter Ended		Year Ended		
March 31, 2025	December 31, 2024	March 31, 2024	March 31, 2025	March 31, 2024	March 31, 2025	December 31, 2024	March 31, 2024	March 31, 2025	March 31, 2024	
(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)	(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)	
1 Total Revenue from Operations	2.76	3.76	323.29	625.67	1,178.10	2,02,840.20	1,66,442.99	1,85,568.95	7,35,423.64	6,23,478.61
2 Net Profit / (Loss) for the quarter/year (before Tax, Exceptional and /or Extraordinary Items, and share in loss of joint venture)	(514.86)	(1,335.93)	(1,499.07)	(4,111.74)	(7,187.55)	22,211.14	(7,890.41)	606.20	24,330.01	21,734.04
3 Net Profit / (Loss) for the quarter/year before Tax (after Exceptional and /or Extraordinary Items and share in loss of joint venture)	(514.86)	(1,335.93)	(1,499.07)	(4,111.74)	(7,187.55)	22,211.14	(7,890.41)	23,640.82	24,330.01	44,768.66
4 Total Comprehensive Income for the quarter/year (after Tax and Non-Controlling Interest)	(1,805.93)	(1,344.87)	(1,515.12)	(3,809.02)	(6,582.30)	17,707.29	(7,977.54)	20,655.00	25,119.71	40,183.22
5 Equity Share Capital (Paid-up)	33,065.37	33,060.57	32,972.12	33,065.37	32,972.12	33,065.37	33,060.57	32,972.12	33,065.37	32,972.12
6 Other Equity (Excluding Revaluation Reserve) as shown in the Audited Balance Sheet	-	-	-	1,75,912.59	1,79,344.32	-	-	-	2,18,516.93	2,01,342.00
7 Earnings Per Share (EPS) before and after extraordinary items (of Rs 10/- each, fully paid up)	-	-	-	-	-	-	-	-	-	-
a. Basic EPS (Rs)	(0.54)	(0.41)	(0.45)	(1.14)	(1.98)	3.00	(1.30)	3.80	3.79	7.13
b. Diluted EPS (Rs)	(0.54)	(0.41)	(0.45)	(1.14)	(1.98)	2.98	(1.30)	3.76	3.78	7.07

The above is an extract of the detailed format of Quarter and Year Ended Financial Results filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarter and Year Ended Financial Results is available on the Company's website www.religare.com and Stock Exchanges' website www.nseindia.com and www.bseindia.com.

For and on behalf of the Board of Directors
 sd/
 Praveen Kumar Tripathi
 Non-Executive Chairperson & Independent Director

Place: New Delhi
 Date : May 20, 2025

Phone: 011 - 42725676 | Website: www.religare.com | E-mail: investorservices@religare.com

**CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**

Corporate Office: Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai 600032.
Branch Office: 2nd Floor, JJ Tower, 59-Rajpur Road, Adjoining Ram Tirath Aashram, Opp. Sachivalaya Main Gate, Dehradun - 248001.
Branch Office: 21/1387, First Floor, Court Road, Opp. RG Palace, Saharanpur (UP) - 247001.
Contact No: Mr. Varun Partap Vohra , Mob. No. 8477000713, 7696055552.

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower / Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical possession of which has been taken by the Authorized Officer of Cholamandalam Investment And Finance Company Limited the same shall be referred herein after as Cholamandalam Investment And Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website <https://chola-lap.procure247.com>

Account No. and Name of Borrower, Co-Borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the Property/Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (in Rs.)	E-Auction Date & Time, EMD Submission Last Date, Inspection Date
Loan No. X0HESRH00002835427, HE02SRH0000002561 Borrower and Co-Borrower : 1. HARI SEN SINGH S/O SH. RANJIT SINGH 2. KUSUM K W/O HARI SEN SINGH 3. PREM SINGH S/O SH. SHIV RAM SINGH R/O Village Dabki Junnardar, Bajoria Road, Saharanpur 247001 Uttar Pradesh. ALSO AT: H N Naya, Shivaji Marg, Police Station Gosainang, Tehsil Mohanlalganj, District - Lucknow 226-501 4. PREM SINGH S/O SH. SHIV RAM SINGH ALSO AT: House No B-193, Gali No 5, Subhash Mohalla, North Ghonda, Yamuna Nagar, Seelampur, Shahdara North East Delhi 110053 5. M/S SINGH ENTERPRISES Through Its Prop (HARI SEN SINGH) Near Arbi Madarsa, Dabki Junnardarsaharanpur 247001 Uttar Pradesh	17/10/2022 Rs. 20,71,463/- as on 11/10/2022 With Further Interest and Charges Thereon	Private Plot No.17, Measuring 100 Sq. Yds. Or 83.61 Sq.mtrs, Comprised in Khaska No. 274 & 332, Situated At Village Dabki Junnardar, Pargana, Tehsil And District Saharanpur, Registered As Per Sale Deed Bearing No. 9246 Dated 14/12/2015, Book No. 1 Volume 4893 Pages 133 To 160. Bound As: East: Road 18 Ft. Wide, West: Property Of Others, North: Plot No. 16, South: Plot No. 18 Of Sh. Ashu and Smt. Nanda.	Rs. 32,50,000/- Rs. 3,25,000/- Rs. 50,000/-	27-06-2025 11:00 A.M. to 1:00 P.M. 26-06-2025 10:00 A.M. to 5:00 P.M. As Per Appointment

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

- All interested participants / bidders are requested to visit the website <https://chola-lap.procure247.com/> & <https://www.cholamandalam.com/news/auCTION-notices>.
- For details, help, procedure and online training on e-auction, prospective bidders may contact Mr. Muhammed Rahees - 8124000030 / 6374845616, Email id: CholaAuctionLAP@chola.murugappa.com. For eAuction training alone, contact M/s. Procure247; Vasu Patel - 9510974587
- For further details on terms and conditions please visit <https://chola-lap.procure247.com/> & <https://cholamandalam.com/news/auCTION-notices> to take part in e-auction.

Date : 22-05-2025, Place: Saharanpur / Delhi / Lucknow M/S Cholamandalam Investment and Finance Company Limited

TRANSCHEM LIMITED

REGD OFFICE: 304, Ganatra Estate, Pokhara Road No.1, Khopat, Thane(W) - 400 601., CIN:L24100MH1976PLC019327.Tel: 022-2547 7077 Fax: 022-2547 8601
Website: www.transchem.net Email: secretary@transchem.net

Statement of Audited Financial Results for the Quarter and Year Ended 31st March 2025 (₹. in Lakhs, unless otherwise stated)

Sr No.	PARTICULARS	Quarter Ended			Year Ended	
		31st March 2025 (Audited)	31st December 2024 (Unaudited)	31st March 2024 (Audited)	31st March 2025 (Audited)	31st March 2024 (Audited)
1	Total Income (Net)	398.61	239.96	257.30	1,116.29	780.70
2	Net Profit / (Loss) for the period/year (before tax and exceptional items)	107.82	185.45	170.78	706.29	565.30
3	Net Profit / (Loss) for the period/year (before tax after exceptional items)	107.82	185.45	170.78	706.29	565.30
4	Net Profit / (Loss) for the period/year (after tax and exceptional items)	72.98	138.94	125.39	522.59	420.34
5	Total Comprehensive Income for the period/year (Comprising profit for the period after tax and other comprehensive income/loss) after tax)	67.80	133.66	382.37	366.94	980.38
6	Paid up Equity Share Capital (Face value ₹10/- per share)	1,224.00	1,224.00	1,224.00	1,224.00	1,224.00
7	Other Equity (as per last audited balance sheet)	-	-	-	6,707.54	6,340.60
8	Earning per share (EPS) Face Value of ₹10/- each (not annualised for the quarters)					
	(i) Basic EPS (in ₹)	0.60	1.13	1.02	4.27	3.43
	(ii) Diluted EPS (in ₹)	0.60	1.13	1.02	4.27	3.43

- Note:
- The Audited Financial Results of Transchem Limited (the Company) for the quarter and year ended 31st March 2025 have been reviewed by the Audit Committee and subsequently approved and taken on record by the Board of Directors in their respective meetings held on 20th May 2025.
 - The above is an extract of the detailed format of Financial Results for the quarter and year ended 31st March 2025, filed with the stock exchange under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter and year ended 31st March 2025 are available on Stock Exchange website www.bseindia.com and Company's website www.transchem.net.
 - The Audited Financial Results of the Company have been prepared in accordance with the recognition and measurement principles laid down in the applicable Indian Accounting Standards ("Ind-AS") as prescribed under section 133 of the Companies Act 2013, as amended, read with relevant rules thereunder and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, as amended.
 - The figures for the quarter ended 31st March 2025 and 31st March 2024 mentioned in the above financial results are the balancing figures between the audited figures for the whole financial year(s) and the reviewed figures published up to the third quarter of the said financial years.
 - The previous periods/year's numbers have been regrouped/ rearranged wherever necessary to confirm the current period/year's presentation.

Place: Thane
Date : 20th May 2025



For Transchem Limited
Sd/-
Mahesh Suresh Ranavare
Whole Time Director
DIN:08296631

**PRINCE PIPES AND FITTINGS LIMITED**

Regd Off: Survey No. 132/11/13, Athal road, Village Athal, Naroli, Silvassa, Dadra Nagar Haveli - 396235

Corp Off: 8th Floor, The Ruby, 29, Senapati Bapat Marg, (Tulsi Pipe Road), Dadar West, Mumbai 400028

Tel No.: 022-6602 2222 | Fax No.: 022 6602 2220

Email id.: investor@princepipes.com | Website: www.Princepipes.com

CIN: L26932DN1987PLC005837

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND AUDITED FINANCIAL RESULTS FOR THE YEAR ENDED MARCH 31, 2025

Sr. No.	Particulars	Rs in million				
		Three months ended 31.03.2025 (Unaudited)	Three months ended 31.12.2024 (Unaudited)	Three months ended 31.03.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)	Year Ended 31.03.2024 (Audited)
1.	Revenue from Operations	7,196.54	5,777.24	7,401.29	25,239.16	25,687.48
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	299.36	(251.85)	723.24	588.47	2,258.41
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	299.36	(251.85)	723.24	588.47	2,437.68
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	241.78	(204.24)	546.48	431.36	1,824.97
5.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	243.30	(204.24)	582.60	430.93	1,804.40
6.	Equity Share Capital (Face value of Rs 10/- each)	1,105.61	1,105.61	1,105.61	1,105.61	1,105.61
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited balance sheet of the previous year				14,658.79	14,338.42
8.	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -					
	1. Basic (excluding exceptional item)	2.19	(1.85)	4.94	3.90	14.88
	2. Basic (including exceptional item)	2.19	(1.85)	4.94	3.90	16.51
	3. Diluted (excluding exceptional item)	2.19	(1.85)	4.94	3.90	14.88
	4. Diluted (including exceptional item)	2.19	(1.85)	4.94	3.90	16.51

- Note:
- The above is an extract of the detailed format of the standalone for the quarter and year ended 31st March 2025, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone Financial Results for the quarter and year ended 31st March 2025 is available on the Stock Exchange website www.bseindia.com, www.nseindia.com and Company's website www.princepipes.com.
 - The above results were reviewed by Audit Committee and approved by the Board of Directors at their respective meetings held on 21.05.2025 and have been audited by the Statutory Auditors of the Company.
 - Figures for the quarter ended 31.03.2025 and 31.03.2024 represents the difference between the audited figures in respect to the full financial year and published figures of period ended 31.12.2024 (limited reviewed) and 31.12.2023 (limited reviewed).
 - The legal matter between the Company, Ruby Mills Limited and Mindset Estates Private Limited (Developer) has been amicably resolved and the Corporate Office situated at, The Ruby, Dadar, Mumbai has now been registered in the name of the Company. Exceptional item for the year ended 31.03.2024 represents net gain of INR 179.23 million towards settlement of above matter and it is based on the valuation report obtained by the Company.
 - The Board of Directors of the Company at its meeting held on 21.05.2025 have recommended a final dividend of Rs 0.50 per share of face value of Rs 10/- each for the year ended 31.03.2025 which is subject to shareholders approval in ensuing annual general meeting.
 - The Company is primarily engaged in manufacturing and selling of Pipes, Fittings and allied products in India. It comprises of Pipes and Fittings, Bathware sanitary and Faucet and allied products.
 - The figures for the previous periods have been regrouped wherever necessary.



For and on behalf of Board
Prince Pipes and Fittings Limited
Sd/-
Jayant Shamji Chheda
Chairman & Managing Director
(DIN: 00013206)

Date : May 21, 2025,
Place : Mumbai

COLGATE-PALMOLIVE (INDIA) LIMITED

CIN: L24200MH1937PLC002700

Registered Office: Colgate Research Centre, Main Street, Hiranandani Gardens, Powai, Mumbai 400 076

Email Id: investors_grievance@colpal.com Website: www.colgatepalmolive.co.in

Tel: +91 (22) 6709 5050

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2025

(Rs. in Lakhs)

Particulars	Quarter Ended March 31, 2025	Quarter Ended December 31, 2024	Quarter Ended March 31, 2024	Year Ended March 31, 2025	Year Ended March 31, 2024
	(Audited)	(Unaudited)	(Audited)	(Audited)	(Audited)
1 Revenue from operations	1,46,251	1,46,184	1,49,001	6,04,017	5,68,043
2 Profit Before Exceptional Item and Tax	47,762	43,252	51,136	1,92,984	1,80,083
3 Profit Before Tax (After Exceptional Items)	47,762	43,252	51,136	1,92,984	1,78,133
4 Net Profit After Tax for the period	35,500	32,278	37,982	1,43,681	1,32,366
5 Total comprehensive income for the period	35,118	32,278	38,005	1,43,299	1,32,389
6 Paid-up Equity Share Capital (Face value: Re 1/- per share)	2,720	2,720	2,720	2,720	2,720
7 Reserve excluding Revaluation Reserve	-	-	-	1,63,727	1,84,716
8 Basic and Diluted Earnings per share (of Re 1/- each)	13.05	11.87	13.96	52.83	48.67

Notes:

- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of the Company at <https://www.colgatepalmolive.co.in/> and on the websites of the Stock Exchanges where the shares of the Company are listed i.e. <https://www.bseindia.com/> and <https://www.nseindia.com/>.
- The Company has declared a Second Interim dividend of Rs. 27/- per share aggregating to Rs. 73,436 Lakhs on May 21, 2025 for FY 2024-25 which will be paid on and from June 16, 2025. The Board of Directors at its meeting held on October 24, 2024 had earlier declared the First Interim Dividend of Rs. 24/- per share aggregating to Rs. 65,277 Lakhs for the FY 2024-25 which was paid on and from November 21, 2024.

Colgate-Palmolive (India) Limited

Prabha Narasimhan

Managing Director and CEO

DIN : 08822860

Mumbai
May 21, 2025

NORTHERN RAILWAY CORRIGENDUM

Ref: i) Tender Notice No. 04/2025-2026 dated 15.04.2025
ii) Tender No. 15255019 due on 30.05.2025.
01. In reference to above tender, the due date has been extended from 12.05.2025 to 30.05.2025.
02. In reference to above tender, Specifications has been revised.
All other terms & conditions remain unchanged.
The Corrigendum has been published on website www.irps.gov.in SMM/G 1494/2025

SERVING CUSTOMERS WITH A SMILE

HERO HOUSING FINANCE LIMITED
Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
Branch Office: A-6, Third Floor, Sector-4, Noida-201301.

CORRIGENDUM

This is in reference to the Auction Notice advertisement published in this newspaper on 14.05.2025 against the borrower Manoj Kumar, (Loan A/c no. HHFNOIHOU2200026456) in which at the bottom correct Authorised officer's details is 'Shekhar Singh, Mob. - 9711522275, E-mail: shekhar.singh@herohfl.com. Rest other detail will remain the same.

Date: 22-May-2025 For Hero Housing Finance Ltd., Authorised officer
Place: Delhi/NCR "Shekhar Singh, Mob. - 9711522275, E-mail: shekhar.singh@herohfl.com

RELIGARE ENTERPRISES LIMITED

CIN: L74899DL1984PLC146935

Regd. Office : 1407, 14th Floor, Chiranjiv Tower, 43 , Nehru Place , New Delhi - 110019

**Statement of Standalone and Consolidated Audited Financial Results for the Quarter and Year Ended March 31, 2025**

(Rs. in Lakhs, unless otherwise stated)

Particulars	Standalone					Consolidated				
	Quarter Ended		Year Ended			Quarter Ended		Year Ended		
	March 31, 2025	December 31, 2024	March 31, 2024	March 31, 2025	March 31, 2024	March 31, 2025	December 31, 2024	March 31, 2024	March 31, 2025	March 31, 2024
1 Total Revenue from Operations	2.76	3.76	323.29	625.67	1,178.10	2,02,840.20	1,66,442.99	1,85,568.95	7,35,423.64	6,23,478.61
2 Net Profit / (Loss) for the quarter/year (before Tax, Exceptional and /or Extraordinary Items, and share in loss of joint venture)	(514.86)	(1,335.93)	(1,499.07)	(4,111.74)	(7,187.55)	22,211.14	(7,890.41)	606.20	24,330.01	21,734.04
3 Net Profit / (Loss) for the quarter/year before Tax (after Exceptional and /or Extraordinary Items and share in loss of joint venture)	(514.86)	(1,335.93)	(1,499.07)	(4,111.74)	(7,187.55)	22,211.14	(7,890.41)	23,640.82	24,330.01	44,768.66
4 Total Comprehensive Income for the quarter/year (after Tax and Non-Controlling Interest)	(1,805.93)	(1,344.87)	(1,515.12)	(3,809.02)	(6,582.30)	17,707.29	(7,977.54)	20,655.00	25,119.71	40,183.22
5 Equity Share Capital (Paid-up)	33,065.37	33,060.57	32,972.12	33,065.37	32,972.12	33,065.37	33,060.57	32,972.12	33,065.37	32,972.12
6 Other Equity (Excluding Revaluation Reserve) as shown in the Audited Balance Sheet				1,75,912.59	1,79,344.32				2,18,516.93	2,01,342.00
7 Earnings Per Share (EPS) before and after extraordinary items (of Rs 10/- each, fully paid up)										
a. Basic EPS (Rs)	(0.54)	(0.41)	(0.45)	(1.14)	(1.98)	3.00	(1.30)	3.80	3.79	7.13
b. Diluted EPS (Rs)	(0.54)	(0.41)	(0.45)	(1.14)	(1.98)	2.98	(1.30)	3.76	3.78	7.07

The above is an extract of the detailed format of Quarter and Year Ended Financial Results filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarter and Year Ended Financial Results is available on the Company's website www.religare.com and Stock Exchanges' website www.nseindia.com and www.bseindia.com.

Place: New Delhi
Date : May 20, 2025

Phone: 011 - 42725676 | Website: www.religare.com | E-mail: investorservices@religare.com

For and on behalf of the Board of Directors
sd/
Praveen Kumar Tripathi
Non-Executive Chairperson & Independent Director

NOTICE SOM DATT ENTERPRISES PVT. LTD. (Formerly known as SOM DATT ENTERPRISES LTD.)

केनरा बैंक Canara Bank (वित्तीय आस्तियों एवं प्रतिभूति हित प्रवर्तन एवं प्रतिभूतिकरण एवं पुनर्निर्माण अधिनियम 2002)

SWAGTAM TRADING & SERVICES LIMITED Regd. Office: R-469, GF-A, New Rajinder Nagar, New Delhi - 110060

यूनियन बैंक Union Bank of India शाखा - पिलखुवा पता: नंबर 146, दिल्ली गढ़ रोड, फ्लोर नंबर 75 के सामने, पिलखुवा, जिला: हापुड़, ई-मेल आईडी - ubin0915734@unionbankofindia.bank

YES BANK पंजीकृत कार्यालय: यस बैंक हाउस, ऑफ वेस्टर्न एक्सप्रेस हाईवे, सैकंडाव (पूर्व), मुंबई-400055

हीरो हाउसिंग फाइनेंस लिमिटेड हीरो हाउसिंग फाइनेंस लिमिटेड पंजीकृत कार्यालय: 09, सुभाषिका रोड, बसों लॉक, वरद विहार, नई दिल्ली-110067

यूनियन बैंक Union Bank of India शाखा - पिलखुवा पता: नंबर 146, दिल्ली गढ़ रोड, फ्लोर नंबर 75 के सामने, पिलखुवा, जिला: हापुड़, ई-मेल आईडी - ubin0915734@unionbankofindia.bank

केनरा बैंक Canara Bank वसूली विभाग, अंचल कार्यालय 7वां तल, अंसल टॉवर, 38, नेहरू प्लेस, नई दिल्ली-110019

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फॉर्म-ए सार्वजनिक घोषणा (भारतीय विद्यालय एवं शोधन अनुसंधान बोर्ड) (कोईपैटेंट अधिकारों हेतु विद्यालय समायोजन प्रक्रिया) विनियमन, 2016 के विनियम 6 के अधीन)

RELIGARE ENTERPRISES LIMITED CIN: L74899DL1984PLC146935 Regd. Office: 1407, 14th Floor, Chiranjiv Tower, 43, Nehru Place, New Delhi - 110019

